

THE HIGH COURT OF MADHYA PRADESH
W.P. No. 25736/2018

1 *Jay Guru Dev Self-Help Group V/s. State of M.P. & others.*

Indore, dated : 14.12.2018

Shri Devansh Mishra, learned counsel for the petitioner.

Ms. Bhakti Vyas, learned Govt. Advocate for the State on advance copy.

Shri Ranjeet Sen, learned counsel for respondent No.5 on caveat.

This writ petition has been filed by the petitioner against the order of the SDO dated 14.9.2018 in respect of the allotment of fair price shop

In view of the availability of alternate remedy of appeal counsel for the petitioner seeks permission to withdraw the writ petition with liberty to avail the remedy of appeal. He has made a limited prayer that the objection relating to limitation may not be raised on filing the appeal.

Counsel for the State has no objection to the same.

Hence, the writ petition is dismissed as withdrawn with liberty to avail the remedy of appeal. If such an appeal is filed by the petitioner within a period of 2 weeks from today, then the same will be considered and decided by the appellate authority in accordance with law without raising any objection about limitation.

(VIVEK RUSIA)
JUDGE

Alok/-